

**THE HIGH COURT OF MADHYA PRADESH**  
**M.Cr.C. No.28474/2020**  
*Sanjay Yadav S/o Vishnuprasad Yadav V/s. State of M.P.*  
**-: 1 :-**

**Indore, dated : 23.09.2020**

Applicant by Shri Ashish Gupta, Advocate.

Respondent/State by Shri Gaurav Singh Chouhan, Panel  
Lawyer.

**ORDER**

This is **First** application under Section 439 of Cr.P.C. by applicant – **Sanjay Yadav S/o Vishnuprasad Yadav**, who has been arrested by Police on **17.01.2020** in connection with **Crime No.20/2020, Police Station Rajpur, District Barwani** concerning **offence under Section 25 (1) and 27 of the Arms Act.**

**2.** Heard the learned counsel for the parties through video conferencing and perused the case diary.

**3.** Learned counsel for the applicant prays for withdrawal of this petition.

**4.** Prayer is allowed.

**5.** Accordingly, M.Cr.C. No.28474/2020 is hereby dismissed as withdrawn.

**( VIVEK RUSIA )**  
**JUDGE**

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